

chaidhan Bridge was damaged by the agitators. On an enquiry it was found that this charge was false. In fact, the enquiry revealed that the approach roads to the bridge were washed away by floods three years ago and they were never repaired.

The Bodo demonstrators remained completely peaceful. Government cannot claim even a single case of intimidation of non-Bodo tribal people by the Bodos. Dr. Phani Narzary of Ballampur Primary Health Centre was arrested for giving first aid to the injured persons. The Bodo Sahitya Sabha has temporarily suspended agitation as a result of the agreement with the Government. The agreement says that all those people who were arrested by the Government should be released. Though two weeks have passed since then, not a single arrested person has been released so far. In fact, arrests are still going on.

Recently, the Bodo villagers coming to market at Kachibotra were beaten up and chased away by the police. The people at Sidli and Bijni areas are panicky and harvesting of paddy has greatly suffered due to all these things.

The students cannot attend classes. The Kokrajhar High School Hostel has been converted into a temporary jail. Two political leaders had, visited that place, one belonging to the Socialist Party and the other belonging to the Communist Party of India (Marxist) and found that the police firing at Kokrajhar and Bijni was unwarranted and unjustified.

The Government of Assam have done greatest harm to the interest of the State by adopting inhuman and wanton repressive measures on the peaceful Bodo people.

We condemn the brutal police atrocities. We demand an impartial inquiry and severe punishment to the

guilty persons. We also demand adequate compensation to the families of those killed in police firing and to those whose properties have been destroyed and looted. All those detained must be released forthwith and necessary steps taken to restore normalcy.

Lastly, I say that three leaders of the Bodo tribal people have come to Delhi. They are trying to meet the Home Minister and also the Prime Minister. I would urge upon the Government and specially the Prime Minister and the Home Minister to meet them and find out what their grievances are and also to direct the Assam Government to reach an agreement with the Bodo tribal people so that normalcy can be restored. With these words, I would like the Home Minister to make a statement on the situation arising in Goalpara district.

13.43 hrs.

RE DURGAPUR STEEL PLANT WORKERS

SHRI KRISHNA CHANDRA HALDER (Ausgram): Mr. Deputy-Speaker, Sir, I want to make a small submission.

Ten days back when I raised the starving conditions of Durgapur Steel Plant Contractors' workers who were thrown out of employment by the Durgapur Steel Plant management, Shri Chandrajit Yadav, the Minister of Steel, assured that he would take necessary steps to settle this matter positively. But he has not taken any such step till this date.

A telegram which has been received by me yesterday states as follows:

"ONE EVICTED WORKKER AND ONE CHILD OF AN EVICTED WORKER DIED OF STARVATION. STATE LABOUR AND CENTRAL

[Shri Krishna Chandra Halder]

**STEEL MINISTERS DIRECTIVES
NOT IMPLEMENTED."**

I have received this telegram from Dilip Mazumdar, President UCWC. HSEW, Durgapur. Unless the Government takes immediate action to re-employ all those victimised contractor workers, more starvation deaths will take place. I wish to request the Minister for Steel to make a statement thereon, to take back all the retrenched contractor workers immediately.

13.45 hrs.

RE. DELHI DRAMATIC PERFORMANCES BILL

श्री मधु लिमये (बांका) : - अध्यक्ष जी, आपको याद होगा कि विगत शक्रवार को जब प्राइवेट मेंबर्स बिल का मवाल आया तो मैंने आप से प्रार्थना की थी कि आप शिक्षा मंत्री महोदय से पता लगाइय कि मेरा जो ड्रामैटिक परफोर्मेन्सेज बिल था जिसके मार्फत म एटरटेनमेन्ट टैक्स का और प्रो-सेम-शिप ग्राफ्ट लेज को खत्म करना चाहता था, उसका राष्ट्रपति की सम्मति आवश्यक थी क्योंकि विधान के अनुच्छेद 117 में कहा गया है . . .

MR. DEPUTY-SPEAKER: What do you want to be done?

श्री मधु लिमये : आप ने आदेश दिया था कि मंत्री महोदय यहाँ आये और बात कर खुलासा करें, क्योंकि यह हमारी बुराई थी। इतने दिनों के बाद भी मंत्री जी वहाँ के समने नहीं आये। यह न केवल वन्दन का अपमान किया है बल्कि चयर का भी अपमान उन्होंने किया है। कल हमारा सत्र समाप्त होने वाला है।

SHRI S. M. BANERJEE (Kanpur): May I invite your kind attention to your observation? You had directed the hon. Minister of Education to make a statement. The difficulty is

that, in this particular case, I am told—I may be wrong; I wish I am wrong—that some artistes are influencing the Education Minister to see that the Bill is not brought....

MR. DEPUTY-SPEAKER: That is extraneous to this point.

SHRI MADHU LIMAYE: They are not worthy artistes. One of them is a Member of Parliament. My Bill will liberate all artistes.

SHRI S. M. BANERJEE: It is because of this that I request you to ask the Education Minister to make a statement.

MR. DEPUTY-SPEAKER: Now, may I crave the indulgence of the Minister of Parliamentary Affairs? This matter is a little serious.

I think it was last Friday, when something happened in the House relating to the Minister of Education, that I had directed the Minister for Education to come before the House with an explanation as to how this has happened for the second time. And, on Monday, Mr. Madhu Limaye raised the question again

Even today this explanation has not come. May I request you to convey to the Minister for Education that he should not attract rule 227 to himself—I repeat, rule 227.

Now, shall we go on....

SHRI MADHU LIMAYE: I would like to read out the rule, Sir.

MR. DEPUTY-SPEAKER: Why should I?

SHRI MADHU LIMAYE: Or, shall I read it out?

MR. DEPUTY-SPEAKER: No. I have already mentioned it.

श्री मधु लिमये : इनको समझना चाहिए सीरियस वारनिंग है। यह मामला प्रिवलेज कमेटी के सामने जायगा। इनकी नींद अभी तक खुली नहीं है।